CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

## D.A.No.114/98

Thursday, this the 22nd day of January, 1998.

## CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN
HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

- E Hareendran,
   Phone Mechanic, Outdoor,
   Kasargode.
- 2. P Mancharan III,
  Phone Mechanic,
  Telephone Exchange,
  Delampadi.
- 3. K Pavithran,
  Phone Mechanic,
  Telephone Exchange,
  Uduma.

- Applicants

By Advocate Mr MR Rajendran Nair

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The General Manager, Telecom District, Kannur.

- Respondent

By Advocate Mr Sunil Jose, ACGSC

The application having been heard on 22.1.98 the Tribunal on the same day delivered the following:

ORDER

## HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicants who commenced service as Casual Labourers were inducted into the regular Group'D' service during 1992 and 1993. on a restructuring of the cadre, a category of Phone Mechanic was introduced and on the basis

of the competitive examination held the applicants got selected. They were sent for the required pre-appointment training and on completion, they were appointed as Phone Mechanics not in the places where they had been earlier working, but in other places. On being appointed on regular basis as Phone Mechanics, the applicants made representations for posting back to their home stations. Copies of the representations are A-3 to A-5. These representations made for transfer under Rule 38 have not so far been disposed of. Finding that there are vacancies in the stations to which the applicants have requested for transfer and that these vacancies are likely to be filled by new entrants in the category of Phone Mechanics, the applicants have jointly filed this application praying for a declaration that they are entitled to be considered for transfer/ posting to their parent unit/choice station in accordance with their seniority in the category of Phone Mechanic/ date of registration and for a direction to the respondents to do so.

- When the application came up for hearing Shri
   Sunil Jose, ACGSC appeared for respondent.
- 3. Learned counsel for the applicant pleaded that the application may be disposed of with appropriate direction to the respondent to consider the request of the applicants



made in their representations A-3 to A5 for a transfer to their home stations taking into account the existing vacancies and to give them a reply each as early as possible.

Learned counsel for the respondent gracefully agreed to this suggestion and stated that the application may be disposed of with such a direction.

4. In the light of what is stated above, the application is disposed of with a direction to the respondents to consider the request of the applicants made, for a transfer to their home stations under Rule 38 of P&T Manual, Vol.IV(A-3 to A-5) taking into account the existing vacancies and to give them a speaking order each as expeditiously as possible, at any rate, within a period of two weeks from the date of receipt of a copy of this order. No costs.

Dated, the 22nd January, 1998.

(SK GHOSAL)
ADMINISTRATIVE MEMBER

(AV HARIDASAN) VICE CHAIRMAN

trs/221

## LIST OF ANNEXURES

1. ANNEXURE A-3: Representation dt. 4-7-94 submitted by the 1st applicant to the respondent.

2. ANNEXURE A-4: Representation dt. 9-11-94 submitted by the 2nd applicant to the respondent.

3. ANNEXURE A-5: Representation dt. 14-10-97 submitted by the 3rd applicant to the respondent.

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